





Call For Chapters

Bharatiya Nyaya Sanhita: Technology, Crime, and Justice

Themes

- Structural and Substantive Reforms: A Comparative Analysis of the Bharatiya Nyaya Sanhita (BNS) and the Indian Penal Code (IPC)
- Cybercrime Offences: Tracking Digital Threats Under Section 111 and 112
- The Socio-Legal Implications of Image-Based Violence: Addressing Non-Consensual Intimate Image Distribution
- Cyber Terrorism: Addressing High-Stakes Threats Under Section 113
- Online Defamation and Cyberbullying: Legal Framework and Enforcement under Section 356 of the BNS
- Al and Critical Technologies: Understanding Algorithmic Accountability
- Financial Frauds: Legal Framework and Prosecution under Sections 318 and 111 of the BNS
- Digital Sexual Harassment, Voyeurism, and the Evolving Scope of Criminal Liability
- Obscene Material in the Digital Age: Legal Challenges and Liabilities under BNS
- Understanding and Combating Email Spoofing and Forgery

Important Dates

Submission of Chapter Proposal (1500 words)

November 01, 2025

Notification of Approved Chapter Proposal

November 14, 2025

Date of Submission of Chapter

December 21, 2025

Submission Guidelines

- Interested authors should submit a chapter proposal of 1500 words outlining the objectives, scope and methodology
- Contributors would be required to provide a brief bio, not exceeding 500 words.
- Use of AI for drafting of the proposal will lead to disqualification/rejection

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